

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 6215 of 2021

1. Ram Naresh Ram  
2. Bikram Ram @ Bikram Kumar  
... Petitioners

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioners : Mr. Md. Razaullah Ansari ,Adv.  
For the State : Mr. Veervijay Pradhan ,Addl. P.P.

**02 / 06.09.2021**

Heard the parties through Video Conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Keredari P.S. Case No. 22 of 2016 registered under Sections 147, 148, 323, 325, 324, 326, 307, 158, 435, 436, 337, 338, 353, 379, 120B of the Indian Penal Code.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that when the informant was on duty on the eve of *Ramnavami* festival, the petitioners were involved in the looting and burning of shops and also burnt *Hywa* trucks. It is then submitted that the allegations against the petitioners are all false. It is next submitted that the petitioners are ready to cooperate with the investigation of the case and they are also ready and willing to furnish sufficient security including cash security. It is further submitted by learned counsel for the petitioners that the co-accused with similar allegations have already been granted privilege of anticipatory bail by a co-ordinate

Bench of this court vide order dated 23.06.2021 passed in ABA no. 3231 of 2021 and the petitioners undertake not to annoy or disturb the informant in any manner during pendency of the case hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioners shall be released on bail on furnishing cash security of Rs. 5,000/- each and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., 1st class, Hazaribag in connection with Keredari P.S. Case No. 22 of 2016 subject to the condition that the petitioners will not annoy or disturb the informant in any manner during pendency of the case and will cooperate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-